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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

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A
O.A.No.564 of 1996

Dated New Delhi, this 18th day of March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Indu Arora
E-87, B.K. Dutt Colony (Karbala)
NEW DELHI-110003.

... Applicant

By Advocate: Shri Avik Datta

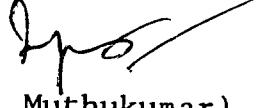
versus

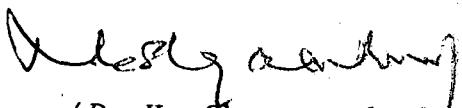
Director General
Sports Authority of India

... Respondent

O R D E R (Oral)
Mr Justice P. K. Shyamsundar,

After arguing the matter for sometime, the learned counsel for the applicant says that he wants to withdraw the application so that he can make another application with proper averments. The application is, therefore, dismissed as withdrawn giving liberty to the applicant to file a fresh application ~~making~~ ^{re} proper averments.


(K. Muthukumar)
Member(A)


(P. K. Shyamsundar)
Acting Chairman

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